

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 10711 OF 2017

NEELKANTH TOWNSHIP AND CONSTRUCTION PVT LTD

Appellant(s)

VERSUS

URBAN INFRASTRUCTURE TRUSTEES LTD

Respondent(s)

O R D E R

Heard the learned Senior Counsel appearing for the parties.

We do not find any reason to interfere with the order dated 11.08.2017 passed by the National Company Law Appellate Tribunal, New Delhi.

In view of this, we find no merit in the appeal.

Accordingly, the appeal is dismissed keeping the question of law viz. whether the Limitation Act would apply to this proceeding, open.

..... J.
(ROHINTON FALI NARIMAN)

..... J.
(SANJAY KISHAN KAUL)

New Delhi;
August 23, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10711/2017

NEELKANTH TOWNSHIP AND CONSTRUCTION PVT LTD

Appellant(s)

VERSUS

URBAN INFRASTRUCTURE TRUSTEES LTD

Respondent(s)

(IA No.77259/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.77258/2017-EX-PARTE STAY)

Date : 23-08-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Kush Chaturvedi, AOR
Mr. Aman Varma, Adv.
Mr. Saket Mone, Adv.
Ms. Anshula Grover, Adv.
Ms. Chaitrika Patki, Adv.
Ms. Smriti Churiwal, Adv.

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Ms. Niharika, Adv.
Ms. Kanika Kalaiyarasan, Adv.
For K J John And Co, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed keeping the question of law viz.
whether the Limitation Act would apply to this proceeding, open in
terms of the signed order.

(R. NATARAJAN)
COURT MASTER(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)